

OUT TODAY
ITEM NO.41

COURT NO.1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.29281-29282/2019

**(Arising out of impugned final judgment and order dated 20-11-2019 in
SPLA No. 372/2019 20-11-2019 in SPLA No. 373/2019 passed by the High
Court Of Judicature At Allahabad, Lucknow Bench)**

BANWARI LAL KANCHAL

Petitioner(s)

VERSUS

LAXMI NARAIN AGARWAL & ORS.

Respondent(s)

**(IA No.191064/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
IA No.191063/2019-EXEMPTION FROM FILING O.T.)**

Date : 16-12-2019 These petitions were called on for hearing today.
CORAM :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT**

For Petitioner(s) **Mr. Mukul Rohtagi, Sr. Adv.
Dr. A.M. Singhvi, Sr. Adv.
Mr. Gaurav Mehrotra, Adv.
Mr. Abdhesh Chaudhary, Adv.
Mr. Amit jaiswal, Adv.
Mr. Om Prakash Shukla, Adv.
Mr. Nishi Kant Singh, Adv.
Ms. Sakshi Arora, Adv.
Ms. Radha Gupta, Adv.
Mr. Gaurav Dhingra, Adv.
Mr. Amit Bhandari, Adv.
Ms. Devanshi Singh, Adv.
Mr. M. C. Dhingra, AOR
Ms. Indira Kandra, Adv.**

For Respondent(s) **Mr. Ranjit Kumar, Sr. Adv.
Mr. Ashish Kothari, Adv.
Mr. Vidushpat Singhania, Adv.
Ms. Isha Tyagi, Adv.
Mr. Satpal Singh, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

Issue notice returnable on 07.02.2020.

**In the meantime, there shall be *ad interim* stay of the resignation
insofar as it affects the life membership of the petitioner viz., Banwari
Lal Kanchal. In other words, the petitioner shall be a life member of the
Society until further orders.**

**(SANJAY KUMAR-II)
COURT MASTER (SH)**

**(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR**

(Copy of this Order be given today)